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market forces.

(c) There is no ban on the inter-State movement of wheat.

[Translation]

Schemes to Improve Financial Condition of Khadi Weavers

- 469. SHRIMATI MEIRA KUMAR: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that wages being given to Khadi weavers are meagre as a result of which their condition has become pitiable:
- (b) if so, the details of schemes being implemented with a view to improve their financial condition: and
- (c) the steps being taken by Government to increase the sale of Khadi by popularizing it?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF IN-DUSTRY (SHRI M. ARUNACHALAM): (a) and (b). Khadi and Village Industries Commission has developed cost charts for payment of remuneration to the artisans engaged in production activities including weaving, which are being followed by all Institutions producing khadi all over the country. These cost charts are worked out taking into account cost of inputs, count of yarn, type of fabric, design, handlooms employed for weaving etc. These are revised regularly to provide for wage increase to artisans as and when considered necessary. The average daily earnings of a weaver, which varies from Rs. 15/- to Rs. 35/depending upon the type of loom, productivity, nature of fabric and design compares favourably with off season farmwage.

- (c) The following steps are being taken by the KVIC to increase the sale of khadi:
 - (i) Special rebate over and above the standing rebate is given for the period ranging from 90 to 120 days to attract customers and clear the accumulated stocks every year:
 - (ii) KVIC also provides funds to the State Boards and Khadi Institutions

for opening new sales depots, renovation of existing ones as per the current pattern of assistance approved by the Commission: and also: and

(iii) Organises seminars. exhibitions etc.

[English]

Profits Earned by Indian Oil Corporation

- 470. SHRI K. RAMACHANDRA REDDY: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state:
- (a) whether the Indian Oil Corporation (IOC) earned profits in 1986-87, if so, the details thereof:
- (b) how this amount is proposed to be utilised:
- (c) whether there is an increase in the use of petroleum products: the details thereof; and
- (d) what quantity of petroleum ducts is being produced and what is its cost?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM NATURAL GAS (SHRI BRAHMA DUTT): (a) In 1986-87, Indian Oil Corporation has earned a profit of Rs. 671.22 crores before taxes and Rs. 428.22 crores after taxes;

- (b) IOC proposes to utilise the available amounts mainly for financing its various projects;
- (c) The total sales of IOC during 1986-87 were 25.80 million tonnes as against 23.84 million tonnes in 1985-86. The volume has registered a growth of 8.22% over the previous year;
- (d) The total quantity of petroleum products produced by IOC during 1986-87 was 19.71 million tonnes. The total cost of production was Rs. 4215.17 crores.

[Translation]

Industrial Districts in Madhya Pradesh

471. SHRI KAMMODILAL JATAV: Will the Minister of INDUSTRY be pleased to state :

(a) the names of districts in Madhya Pradesh included in the industrial zone; and

Written Answers

(b) the amount of subsidy given to Madhya Pradesh by Government and the subsidy given to Morena District out of it?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT THE IN MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) It is presumed that the hon'ble Member wants to know the names of districts in Madhya Pradesh which have been declared by the Central Government as industrially backward under the Central Investment Subsidy Scheme. The names of such districts are given in the booklet "Incentives for Industries in Backward Areas," updated upto 20-10-1986, copies of which are available in Parliament Library.

(b) A total amount of Rs. 46.29 crores has been reimbursed to the State of Madhya Pradesh upto 31-10-87 under the Central Investment Subsidy Scheme. District-wise disbursement details are not maintained separately.

[English]

Execution of Tehri Hydro Complex with U.S.S.R. Collaboration

- SHRI HARIHAR SOREN: Will the Minister of ENERGY be pleased to state:
- (a) whether Government have a proposal to execute Tehri Hydro Complex with U.S.S.R. collaboration;
- (b) if so, the capacity and the cost of the project;
- (c) the date by which the construction work is expected to be started; and
- (d) the terms of agreement made with U.S.S.R. in this regard, if any?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). An Agreement has been signed between the Government of India and the Government of U.S.S.R. for implementation of the Tehri Hydro Power Complex with an envisaged capacity of 2400 MW at an estimated total

cost of about Rs. 2727 crores.

- (c) The construction work on the Tehri Dam Project was started in 1978.
- (d) In terms of the inter-Governmental Agreement of November 1986, Soviet assistance would be available for the execution. on a turn-key basis, of 1000 MW hydro power plant at Tehri, 400 MW down-stream plant at Koteshwar with a concrete dam. 1000 MW pump storage plant at Tehri and power transmission system for evacuation of Technical assistance will also be rendered by the Soviet Union in the construction of a Rockfill Dam and Spillway at Tehri.

Meeting with Traders and Manufacturers

- 473. SHRIMATI D.K. BHANDARI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the reply given to Unstarred Question No. 4593 on 25 August, 1987 regarding meeting with traders and manufacturers and state:
- (a) the number of meetings held with the representatives of different trades and industries during 29 August, 1987 and 31 October, 1987;
- (b) the names of trades and industries participated in discussions, date-wise;
- (c) the details of discussions held during these meetings:
- (d) whether these meetings would help the consumers to pay uniform price of all consumable items in the country;
 - (e) if not, the reasons thereof;
- (f) whether the representatives of different trades and industries have agreed to display the retail price of each consumable item at their business premises; and
 - (g) if not, the reasons thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES H.K.L. BHAGAT): (a) 9 meetings with the representatives of different trade and industry were held.

(b) and (c). The information is given in the statement below.